

APPLICATION FOR CERTIFIED COPY

URGENT / ORDINARY

**IN THE COURT OF CITY CIVIL AND SESSIONS FOR GR. BOMBAY
AT MUMBAI / DINDOSHI.**

NO. / 201

_____ ... Plaintiff / Applicant.
versus
_____ ... Defendant / Respondent.

To,
The Registrar,
City Civil / Sessions Court,
Bombay.

Be Pleased to furnish me the certified copy of the below mentioned document/s, as per the details as under:

1. A) Name of the Applicant : _____
B) Address : _____
C) Phone No. : _____
D) Vakalatnama filed : Yes / No.
E) Clerk Registration No. : _____

2. A) Details of the certified copy sought : _____
B) Coram and Court No. : _____
E) Status of the case : Pending / Disposed off.

3. Purpose of the certified copy : _____

4. Whether the certified copy applied is of Document - Original / Photocopy.

I undertake to pay the deficit charges if any.

Mumbai,

Dated :

Yours Faithfully,

Advocate for _____

Note: Third Party Applicant shall file Affidavit in support of Application stating the purpose, as to why the certified copy is required.